

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

Review Petition No.77/91
in
Original Application No.474/91.

Shri Shreekant Ramlochan Dubey. ... Applicant.

V/s.

Union of India & Ors. ... Respondents.

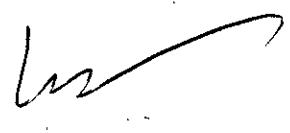
Coram: Hon'ble Shri Justice U.C.Srivastava, Vice-Chairman,
Hon'ble Shri M.Y.Priolkar, Member(A).

TRIBUNAL'S
ORDER ON REVIEW PETITION BY CIRCULATION. Dated: 31/12/91

This is a limited Review application against our judgment dt. 26.6.1991. The case was disposed of after perusing the record and hearing the counsel for the parties. The review application does not mean re-hearing.

2. We have taken a particular view that the applicant could get marks in only one paper and not other papers and after taking into consideration the facts of the case we summarily rejected the application in which prayer for re-valuation was made. The application for re-valuation was rejected by the departmental authorities as the same was not ^{permissible} ~~permitted~~. According to applicant papers were quite satisfactory and he was wrongly not given good marks. It is not necessary to enter into the said question. As the rules do not permit any re-valuation we rejected it summarily, with a direction that the papers which are not returned to him may be returned. There is no error apparent on the face of the record and there are no other ground for review of our order and accordingly review application is rejected.


(M.Y. PRIOLKAR)
MEMBER(A)


(U.C. SRIVASTAVA)
VICE-CHAIRMAN.

B.S.M.